

## SPECIAL MENTIONS

### **Need for Presidential assent to the organized crime laws relating to the States of Gujarat, Madhya Pradesh and Chhattisgarh**

SHRIMATI MAYA SINGH (Madhya Pradesh): Sir, I wish to raise a matter of public importance. Yesterday, the Special Court in Mumbai convicted and sentenced three terrorists for having engineered twin blasts in 2003. I firmly believe that conviction and punitive and deterrent punishment to terrorists, who were responsible for killing 58 people in Mumbai and injuring several and destroying public and private property, was possible only because in the year 2003 a stringent law, Prevention of Terrorism Act, was in force. But for the application and existence of this law, collection of evidence, special procedure for trial and deterrent punishment may not have been possible.

It is a matter of deep regret that this law was repealed when the UPA first came to power and, today, no such deterrent law is in force. Even though Maharashtra has the Maharashtra Control of Organised Crime Act, similar legislation for Gujarat, Madhya Pradesh and Chhattisgarh have not been given approval by the Central Government. The enactment of these laws will empower the police and judicial system in these States to have an effective investigation, a special procedure for both investigation and trial, and a deterrent punishment to those committing acts of organised crime and terrorism. It is the enactment of an effective law which will terrorise the potential terrorists from committing violence against humanity and society. I demand that the Organised Crime Laws of Gujarat, Madhya Pradesh and Chhattisgarh should be forthwith given Presidential assent.

SHRI S.S. AHLUWALIA (Jharkhand): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI K.B. SHANAPPA (Karnataka): Sir, I associate myself with the Special Mention made by the hon. Member.

**श्री प्रभात झा (मध्य प्रदेश):** महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

**सुश्री अनुसुइया उइके (मध्य प्रदेश):** महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करती हूँ।

**श्री रामदास अग्रवाल (राजस्थान):** महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

**श्री श्रीगोपाल व्यास (छत्तीसगढ़):** महोदय, मैं इस स्पेशल मेंशन से अपने को सम्बद्ध करता हूँ।

### **Need to resolve the issue of wage revision of bank employees**

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, bank employees throughout the country are waiting for their wage revision since 2007. Many rounds of talks have taken place between the Indian Bank Association and various unions. All of a sudden, the Indian Bank Association went back from its earlier offer of 17.5 per cent wage revision and declared that it can now offer only 13 per cent. Sir, this is unheard of. In any negotiation, the management never takes such a u-turn. The Indian Bank Association not only came down from its earlier offer on wage revision